

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-119-2020

Joseph D'Souza ... Petitioner
Versus
The State of Goa & Ors. ... Respondents

Mr. Gaurang Panandiker, Advocate for the Petitioner.

Ms. M. Correia, Additional Government Advocate for Respondent Nos.
1 to 5.

**Coram:- M. S. SONAK &
SMT. M. S. JAWALKAR, JJ.**

Date:- 3rd August, 2020

P.C.

Heard Mr. G. Panandiker, learned counsel for the Petitioner.

2. Leave is granted to add Mr. Umakant Chodankar, whose name is appearing in Form I & XIV (survey records) in relation to the property which is the subject matter of this petition, as a party Respondent. Amendment to be carried out within one week from today.

3. Issue notice to the Respondents including newly added Respondents, returnable within two weeks from today.

4. In addition to the usual mode of service, the private service

is permitted.

5. Ms. Maria Correia, learned Additional Government Advocate appears and waives service on behalf of the Respondent Nos.1 to 5.

6. The concerned Respondents to file their affidavit within two weeks from today. In the meanwhile, the concerned Respondents should also visit the site in order to ascertain whether there is any substance in the allegations made in this petition.

7. Stand over to 17th August, 2020.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.

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